# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 1855 TO BE ANSWERED ON 22.12.2022

### SUPREME COURT VERDICT ON EPF PENSION SCHEME

#### **1855. SHRI ELAMARAM KAREEM:**

Will the Minister of Labour and Employment be pleased to state:

- (a)whether Government is aware about the Supreme Court verdict of 4th November on EPF Pension Scheme;
- (b)by when Government will implement this verdict and instruct the EPFO to take actions for giving higher pension; and
- (c) the quantum of the corpus fund available with the EPFO till date?

#### ANSWER

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) & (b): Yes, Sir. The directions of the Hon'ble Supreme Court in the judgment are under examination.

(c): The details of the corpus available with the Employees' Provident Fund Organisation, as on 31.03.2022, are as under:

SI. No.	Name of the Scheme	Amount (Rs. In crore)
1	Employees' Provident Fund Scheme, 1952	11,37,096.72
2	Employees' Pension Scheme, 1995	6,89,210.72
3	Employees' Deposit-Linked Insurance Scheme, 1976	37,828.56
TOTAL		18,64,136.00